

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TIRUMALLA HAIR OIL INDIA PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	TIRUMALLA HAIR OIL INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	<b>12<sup>th</sup> July, 2017</b>
3.	Authority under which corporate debtor is incorporated / registered	ROC, Pune
4.	Corporate Identity No. of corporate debtor	U15549PN2017PTC171412
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No.801, Supreme Head Qtr. Survey No.36/2, Mumbai-Banglore Highway, Baner, Pune, Maharashtra, India, 411007
6.	Insolvency commencement date in respect of corporate debtor	<b>12<sup>th</sup> December, 2025</b>
7.	Estimated date of closure of insolvency resolution process	<b>10<sup>th</sup> June, 2026</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Ritesh R. Mahajan</b> IBBI Registration No. IBBI/IPA-002/IP N00048/2017-18/10132
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-203, Devgiri, Ganeshmala Sinhadgad Road, Pune, Maharashtra,411030 Email: <a href="mailto:ritesh@riteshmahajan.in">ritesh@riteshmahajan.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-203, Devgiri, Ganeshmala Sinhadgad Road, Pune, Maharashtra,411030 Email: <a href="mailto:thoipl.cirp@gmail.com">thoipl.cirp@gmail.com</a>
11.	Last date for submission of claims	<b>26<sup>th</sup> December, 2025</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable 0
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical address: <b>As mentioned hereinabove under Serial No. 10.</b>  Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Tirumalla Hair Oil India Private Limited on 12<sup>th</sup> December, 2025.**

The creditors of **M/s Tirumalla Hair Oil India Private Limited** are hereby called upon to submit their claims with proof on or before **26<sup>th</sup> December, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

**Submission of false or misleading proofs of claim shall attract penalties.**



The image shows a handwritten signature in black ink that reads "Ritesh R. Mahajan". To the right of the signature is a circular stamp. The stamp has a double border. The outer border contains the text "RITESH R. MAHAJAN" at the top and "INSOLVENCY PROFESSIONAL" at the bottom, separated by two small stars. The inner circle contains the text "MEM No. IBBI/IPA-002/ IP-N00048/ 2017-2018/ 10132".

Ritesh R Mahajan  
Interim Resolution Professional  
For Tirumalla Hair Oil India Private Limited  
IBBI/IPA-002/IP-N00048/2017-18/10132  
AFA Valid up to – 31.12.2025

**Date:** 14<sup>th</sup> December, 2025

**Place:** Pune



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Table with 6 columns: Sr. No, Name of Borrower/Mortgagor, Description of Property, Reserve Price, SEC(13/2) NOTICE AMOUNT (IN Rs.), Contact Person Name. Contains details for properties 111 through 116.

For detailed terms and conditions of the sale, please refer to the link provided in the secured creditor's website i.e. https://www.axisbank.com/auction-retail...

Inspection will be subject to the prior Appointment Date: 14.12.2025 Place: Thane

NASHIK MUNICIPAL CORPORATION, NASHIK E-Tender Cell Department Notice No. 53 (Year 2025-26) Nashik Municipal Corporation, Nashik E-Tender Cell (Water Supply Mechanical Department) vide E-Tender Notice No.53 (Year 2025-26) invites bids for 2 (Two) works which will be displayed on the website www.mahatenders.gov.in...

VASAI-VIRAR CITY MUNICIPAL Head Office Virar, Virar (East), Tal. Vasai, Dist. Palghar-401303, Telephone : 0250-2525101/02/03/04/05/06 Fax : 0250-2525107, Email - vasairvirarcorporation@yahoo.com Request For Proposal (RFP) Tenders are invited for the appointment of Integrated Command and Control Center (ICCC), CCTV system, Optical Fiber Communication Network (OFC), Traffic Signal Control System (ATSC), Project Management Consultant (PMC) for the design, development, management and implementation of the project for traffic and transportation control within the jurisdiction of the Vasai Virar City Municipal Corporation under the above subject.

JSW Energy Limited Corporate Identification Number (CIN): L74999MH1994PLC077041 Registered Office: JSW Centre, Bandra Kuria Complex, Bandra (East), Mumbai - 400 051, Phone: 022 - 4286 1000, Fax: 022 - 4286 3000 E-mail: jswel.investor@jsw.in Website: www.jsw.in NOTICE OF EXTRAORDINARY GENERAL MEETING Notice is hereby given to the Members of JSW Energy Limited ("Company") that an Extraordinary General Meeting of the Members of the Company ("EGM") pursuant to the applicable provisions of the Companies Act, 2013 (Act) and the relevant circulars issued thereunder by the Ministry of Corporate Affairs (MCA) read with the circulars issued under the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosures Requirements) Regulations, 2015 (Listing Regulations) in this regard (MCA and SEBI Circulars), will be held on Saturday, 3rd January, 2026 at 11.00 A.M. (IST) to transact the businesses as set out in the Notice circulated for convening the EGM through electronic means in accordance with applicable laws. No physical attendance is required and the members may participate through electronic mode only.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF TRUMALLA HAIR OIL INDIA PRIVATE LIMITED

Table with 2 columns: Sr. No, Name of corporate debtor, Date of incorporation of corporate debtor, Authority under which corporate debtor is incorporated / registered, Corporate Identity No. of corporate debtor, Address of the registered office and principal office (if any) of corporate debtor, Insolvency commencement date in respect of corporate debtor, Estimated date of closure of insolvency resolution process, Name and registration number of the insolvency professional acting as interim resolution professional, Address and e-mail of the interim resolution professional, as registered with the Board, Address and e-mail to be used for correspondence with the interim resolution professional, Last date for submission of claims, Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional, Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class), (a) Relevant Forms and (b) Details of authorized representatives available at.

For detailed terms and conditions of the sale, please refer to the link provided in the secured creditor's website i.e. https://www.axisbank.com/auction-retail... Bid Incremental Amount are Rs. 10,000/- (Rupees Ten Thousand Only) For each Account, VENUE For Bid Submission: Axis Bank Ltd., 5th Floor, Gigaplex, NPC-1, TTC Industrial Area, Mugalsan Road, Airoli, Navi Mumbai-400708 Inspection will be subject to the prior Appointment Date: 14.12.2025 Place: Thane

SBI State Bank of India HLC Borivali West (15545)- Elegante Corner, Guru Tapasya Chs Ltd,620/4, New Suvarna Hospital, Kastur Park, Shimpoli Road, Borivali West, Mumbai-400092, Tel-022-29687528/527 Email Id-Racpc.borivali@sbi.co.in E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis for the recovery of respective amount, due to the State Bank of India (Secured Creditor) from the respective Borrower(s) and the Guarantor(s) as specified here under.

Table with 7 columns: Sr No, Name of Borrowers, Outstanding Dues for Recovery of which Property/ies is/are being sold, Description of the immovable properties, Reserve Price (in Rs.), Earnest Money Deposit(EMD) (in Rs.), Date & Time of inspection, Auction Date & Time. Contains details for properties 1 and 2.

The e-auction will be conducted through Bank's e-Auction service provider approved service M/s PS Alliance Private Limited at their web portal https://baanknet.com. The interested bidders shall ensure that they get themselves registered on the e-auction website and deposit earnest money in the virtual wallet created by service provider as per guidelines provided on https://baanknet.com

SCHEDULE OF THE SECURED ASSETS Table with 6 columns: Sr. No, Name of the Branch, Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagor of property), A) Dt. Of Demand Notice u/s 13(2) of SARFESI ACT, 2002, B) Outstanding Amount, C) Possession Date u/s 13(4) of SARFESI ACT 2002, D) Nature of Possession Symbolic/ Physical/ Constructive, A) Reserve Price B) EMD C) Bid Increase Amount, Date/ Time of E auction, Details of the encumbrances known to the secured creditors.

Table with 6 columns: Sr. No, Name of the Branch, Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagor of property), A) Dt. Of Demand Notice u/s 13(2) of SARFESI ACT, 2002, B) Outstanding Amount, C) Possession Date u/s 13(4) of SARFESI ACT 2002, D) Nature of Possession Symbolic/ Physical/ Constructive, A) Reserve Price B) EMD C) Bid Increase Amount, Date/ Time of E auction, Details of the encumbrances known to the secured creditors. Contains details for properties 1, 2, and 3.

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (6) & (9) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property(s) mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on the dates as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS Table with 6 columns: Sr. No, Name of the Branch, Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagor of property), A) Dt. Of Demand Notice u/s 13(2) of SARFESI ACT, 2002, B) Outstanding Amount, C) Possession Date u/s 13(4) of SARFESI ACT 2002, D) Nature of Possession Symbolic/ Physical/ Constructive, A) Reserve Price B) EMD C) Bid Increase Amount, Date/ Time of E auction, Details of the encumbrances known to the secured creditors. Contains details for properties 1, 2, and 3.